

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR.
JABALPUR

Original Application No. 58 of 2005

Jabalpur, this the 10th day of February, 2005

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri Madan Mohan, Judicial Member

Jalam Singh, son of Nonelal,
Aged about 28 years, working as Branch
Dakpal at Village Konikala, Resident of
Konikala, Tah. Patan, Distt. Jabalpur (MP). Applicant

(By Advocate – Shri M.K. Sanghi)

V e r s u s

1. Union of India, through its Secretary,
Department of Post, New Delhi.
2. Director, Postal Services, Office of
Chief Post Master General, C.G. Circle,
Raipur.
3. Upper Superintendent Post Offices,
Jabalpur Division, Jabalpur. Respondents

(By Advocate – Shri M. Chourasia)

O R D E R (Oral)

By M.P. Singh, Vice Chairman –

The learned counsel for the respondents has filed Misc. Application No. 148/2005 enclosing a copy of the order dated 28th January, 2005, whereby the services of the applicant have been terminated. The learned counsel for the respondents has stated that the present Original Application No. 58/2005 has become infructuous as the services of the applicant has since been terminated.

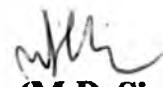
2. On the other hand the learned counsel for the applicant states that the applicant is still working and the order of termination dated 28th

January, 2005 has not been served on the applicant. The copy of the order has been given to him today in the court.

3. We have given careful consideration to the contentions and we find that an order dated 28th January, 2005 termination the services of the applicant, has been issued by the respondents. The applicant in this Original Application has only sought directions to quash the show cause notice dated 2nd December, 2004 (Annexure A-3). Since the respondents have terminated the services of the applicant the present Original Application has become infructuous and also the show cause notice issued to the applicant is no more in force now. The copy of the termination order has been served to the learned counsel for the applicant today in the court.

4. In view of the aforesaid, the Original Application is dismissed as infructuous. No costs.


(Madan Mohan)
 Judicial Member


(M.P. Singh)
 Vice Chairman

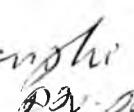
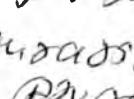
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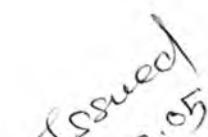
पृष्ठांकन सं. ओ/न्या..... जवलपुर, दि.....
 द तिलिपि २८.१.०५

- (1) राधिष्य, उच्चा वायाका, चौराहा, जवलपुर, जवलपुर
- (2) आकेशक श्री/श्रीमती/मा. के काउंसल
- (3) प्रत्यक्षी श्री/श्रीमती/मा. के काउंसल
- (4) दोषपाल, दोषा, जवलपुर काउंसल

सूचना एवं आवश्यक कार्यकारी द्वारा

उपर रजिस्ट्रार


 M.K. Jaiswal
 Dated 28.1.05

 M. Chaudhury
 Dated 28.1.05


 Issued
 On 18.2.05
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